

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. 03 /2025/R&S

Ranchi, Dated the 21st of February, 2025

In exercise of the powers conferred by Rule-11 of the Guest House of Jharkhand High Court Rules, 2001 and all other powers enabling in this behalf, the Chief Justice of the High Court of Jharkhand, Ranchi hereby amends Rule 1 and Rule 6 of "Guest House of Jharkhand High Court Rules, 2001" by way of modification and insertion in the manner indicated below:-

"Rule 1. The Guest House of the High Court of Jharkhand situated at No. 5, Doranda and "Baba Baidhyanath Dham Atithi Grih" at Deoghar shall be used primarily and mainly for the occupation of the Judges of the Supreme Court and the High Courts, serving or retired, and the members of their families, accompanying them. The Guest House may also be used for the occupation of the guests of the serving Judges of the High Court of Jharkhand subject to the permission being granted for this purpose be of the Chief Justice.

Rule 6.(i) It is expected that persons desirous of using the Guest House shall ensure that they obtain advance reservation under prior arrangement with the Deputy Registrar (Protocol) of the High Court. The charges for use and occupation of the Guest House shall be as under:-

Per Suite/Room		Charges in Rupees (₹) per day
I	For the Hon'ble Judges on official visit connected with functions of the High Court, Judicial Academy and Jharkhand State Legal Services Authority	No charges
II	For the Hon'ble Sitting Judges of High Court of Jharkhand, on purely private visit, as well as, for their guest	Rs 250/-
III	For other Hon'ble Judges, on purely private visit	Rs 500/-
IV	For the Hon'ble retired Judges on purely private visit	Rs 500/-

Rule 6.(ii) subject to availability, the High Court Guest House shall be used by a sitting Judge of Jharkhand High Court or any other Judge, who had been a

Judge of Jharkhand High Court at any point of time, for themselves or for their direct relatives like parents or children for any function / social gathering; however, no catering facility shall be provided for the said function / social gathering by the High Court Guest House;"

Aforesaid amendments shall take effect from the date of its notification.

By order of the Court

Sd/-


Registrar General

Memo No. 06/R&S

Ranchi, Dated the 21st of February, 2025

Copy forwarded to 1. D.R. cum PPS I/c to Hon'ble The Chief Justice and Secretaries of Hon'ble Judges for their Lordship's kind perusal.

2. the Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to upload the notification on the official website of the High Court of Jharkhand and take necessary steps for its publication in the e-Gazette of Jharkhand.


Registrar General
21/2/25